

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:95

ANSWERED ON:15.11.2010

CORRUPTION IN MGNREGS

Choudhary Shri Nikhil Kumar;M.Thambidurai Dr.

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Union Government has received complaints alleging corruption in the implementation of works and diversion of funds under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in various States of the country;
- (b) if so, whether any measures have been undertaken to check preparation of fake muster rolls, embezzlement of funds and excess payment to contractors;
- (c) if so, the details thereof;
- (d) whether any monitoring mechanism for the said scheme has been put in place in this regard; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF RURAL DEVELOPMENT (DR. C. P. JOSHI)

(a) to (e): A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No.95 for answer on 15-11-10.

(a): Yes, Sir. The Ministry of Rural Development has received complaints alleging corruption in the implementation of works and diversion of funds under the Mahatma Gandhi National Rural Employment Guarantee Act in various States of the country.

(b) & (c): In order to check preparation of fake muster rolls and embezzlement of funds, the Ministry has undertaken the following measures.

(i) ICT based MIS has been made operational to make data available to public scrutiny, inclusive of Job cards, Muster rolls, Employment demanded and allocated, number of days worked, shelf of works, Funds available/spent and fund to various implementing agencies, Social Audit findings, registering grievances and generating alerts for corrective action.

(ii) Payment of wages to MGNREGA workers has been made mandatory through their accounts in Banks/Post Office to infuse transparency in wage disbursement.

(iii) Rolling out Biometric based ICT enabled real time transactions of MGNREGA workers to eliminate fake attendance and false payments.

(d) & (e): With a view to monitor the implementation of Mahatma Gandhi NREGA, the following mechanism, in addition to ICT based MIS and mandatory payment of wages to the workers through accounts, has been put in place:

(i) Periodic reviews in the Performance Review Committee meetings held on quarterly basis. State specific reviews are also undertaken.

(ii) Independent Monitoring and verification by National Level Monitors and Eminent Citizens.

(iii) Visit by members of Central Employment Guarantee Council.

(iv) State and district level Vigilance and Monitoring Committees have been set up.

(v) Instructions have been issued directing all States to appoint Ombudsman at district level for grievance redressal in a time bound manner.

(vi) Independent appraisal by professional institutions including IITs, IIMs, social services organisations and Agricultural Universities.